

DIVISION BENCH ITEM NO.104
NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ

Appeal No.9/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 2nd May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	THE PR. COMMISSIONER OF INCOME TAX V/S DEHRADUN DIGITAL SIGNAL SERVICES PVT. LTD.
UNDER SECTION	252(3) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Sh. Gaurav Mahajan, Sr. S.C. : *For the Appellant*
- Sh. Yashonidhi Shukla, Adv. : *For the Res. Company*
- Sh. Krishna Dev Vyas, Adv. : *For the ROC*

ORDER

Ld. Counsels representing the parties are present.

- 1.** This application has been filed by the Income Tax Department seeking restoration of the Respondent No.1 Company, whose name has been struck off by the RoC. Let RoC file the copy of STK-7 striking off the name of the Company alongwith the reasons for which the name of the Company was struck off.
- 2.** Ld. Counsel representing the respondent company is present who seeks and is granted two weeks time to file reply with an advance copy to be supplied to the other side. This would be the last opportunity for filing the reply.
- 3.** Let the matter be adjourned for hearing on 16th May, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

2nd May, 2024

Bipul Kumar Tiwari
(Stenographer)

-Sd-
(Praveen Gupta)
Member (Judicial)